

**Central Administrative Tribunal
Principal Bench, New Delhi**



**CP No.61/2021
In
OA No.1866/2020**

This the 20th day of July, 2021

(Through Video Conferencing)

**Hon'ble Mr. R.N. Singh, Member (J)
Hon'ble Ms. Aradhana Johri, Member (A)**

Mukh Ram Singh
S/o Shri Khacheru Singh
Aged 71 ½ years
(Senior Citizen)
Ex. Sr. Lorry Supervisor, Group 'C'
NDMC, Palika Kendra, Sansad Marg
New Delhi – 110 001.
Residential Address;
B-241/1, Tejram Gali
North Ghonda
Delhi – 110 053. ...Petitioner

(through Advocate: Shri Surinder Kumar Bhasin)

VERSUS

Shri Dharmendra
Chairman
New Delhi Municipal Council
3rd Floor, Palika Kendra
Sansad Marg
New Delhi – 110 001. ... Respondents

(through Advocate: Ms. Sriparna Chatterjee)



ORDER (Oral)

Hon'ble Mr. R. N. Singh, Member (J):

It is not in dispute that pursuant to the directions of this Tribunal in the aforesaid OA, the respondents have passed an Order dated 02.07.2021, a copy of which is placed on record.

2. Shri Surinder Kumar Bhasin, learned counsel for the petitioner submits that annexures referred to in the said compliance order dated 02.07.2021 have not been placed on record.
3. Ms. Chatterjee, learned counsel for respondents submits that though a copy of those annexures has also been supplied to the petitioner, however, she undertakes to supply complete copy of the compliance order dated 02.07.2021 along with annexures to the learned counsel for the petitioner within a week from today and also to file a copy thereof with the Registry of this Tribunal.
4. We have perused the compliance order and heard the learned counsels for the parties.

5. We are satisfied that there has been substantial compliance of the directions of this Tribunal. Accordingly, CP is closed. Notices are discharged. However, the petitioner shall be at liberty to avail the remedies in accordance with law, if any of his grievances still survives.



(Aradhana Johri)
Member (A)

(R.N. Singh)
Member (J)

/ravi/cc/uma/anjali/

